

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Service Tax Appeal No. 182 of 2012-DB

(Arising out of OIA-24-25/2012/STC/KANPAZHAKAN/COMMR-A-/AHD Dated-23.01.2012
passed by Commissioner of Central Excise-AHMEDABAD)

Triton Logistics

405, RAJVEE ARCADE, OPP. GURUKUL ,
DRIVE IN ROAD,
AHMEDABAD-GUJARAT

.....Appellant

VERSUS

C. S.T., Service Tax-Ahmedabad

7 TH FLOOR, CENTRAL EXCISE BHAWAN, NR. POLYTECHNIC
CENTRAL EXCISE BHAVAN, AMBAWADI,
AHMEDABAD, GUJARAT-380015

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. P.K. Singh, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. A/ 12245 /2022

DATE OF HEARING:21.12.2022

DATE OF DECISION:21.12.2022

RAMESH NAIR

The matter has come up for hearing on following dates i.e. 03.10.2022, 10.11.2022 and today i.e. 21.12.2022. However, no one is representing the appeal. Therefore, the appeal is dismissed for non-prosecution in terms of proviso to Rule 20 of CESTAT Procedure Rules, 1982. The appellant has liberty to approach this Tribunal in case they are interested to pursue the appeal by filing an appropriate application.

(Dictated and Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**